

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 10.7.96.

CP 20/96 (OA 959/89)

Brij Raj Singh

... Petitioner

Versus

Dr. P.S. Paroda and another

... Respondents

CORAM:

HON'BLE MR. GOPAL IRISHIA, VICE CHAIRMAN

HON'BLE MR. O.P. SHAFMA, ADMINISTRATIVE MEMBER

For the Petitioner

... Mr. Shiv Kumar

For the Respondents

... Mr. Anil Behari, Asstt. Admn. Officer,
departmental representative

O R D E R

PER HON'BLE MR. GOPAL IRISHIA, VICE CHAIRMAN

Petitioner, Brij Raj Singh, has filed this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, stating therein that by not implementing the decision of the Tribunal the respondents have committed contempt of court.

2. We have heard the learned counsel for the petitioner and Mr. Anil Behari, Assistant Administrative Officer, departmental representative for the respondents. We have perused the records.

3. The departmental representative has produced a copy of the memorandum dated 2.7.96, Ann.R-1, which has been taken on record, making an offer of appointment to the petitioner to the post of T-6, as per the direction of the Tribunal. The direction of the Tribunal having been complied with, no case of contempt of court is made out.

4. The Contempt Petition is, therefore, dismissed. Notices issued are discharged.


(O.P. SHAFMA)
ADMINISTRATIVE MEMBER


(GOPAL IRISHIA)
VICE CHAIRMAN

VK